

**THE SREE PANDARAVAKA LANDS (VESTING AND
ENFRANCHISEMENT) AMENDMENT ACT, 1977**

(Act 18 of 1977)

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THE SREE PANDARAVAKA LANDS (VESTING AND ENFRANCHISEMENT) AMENDMENT ACT, 1977**

(ACT 18 OF 1977)

An Act further to amend the Sree Pandaravaka Lands (Vesting and Enfranchisement) Act, 1971.

Preamble.- WHEREAS it is expedient further to amend the Sree Pandaravaka Lands (Vesting and Enfranchisement) Act, 1971, for the purpose hereinafter appearing;

BE it enacted in the Twenty-eight Year of the Republic of India as follows:-

1. *Short title and commencement.*-(1) This Act may be called the Sree Pandaravaka Lands (Vesting and Enfranchisement) Amendment Act, 1977.

(2) It shall be deemed to have come into force on the 1st day of august, 1975.

2. *Amendment of Section 13.*-In section 13 of the Sree Pandaravaka Lands (Vesting and Enfranchisement) Act, 1971 (20 of 1971) (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the words "four years", the words "six years" shall be substituted.

3. *Repeal and saving.*- (1) The Sree Pandaravaka Lands (Vesting and Enfranchisement) Amendment Ordinance, 1977 (10 of 1977), is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

* Received the assent of the President on the 12th day of August, 1977 and published in the Kerala Gazette Extraordinary dated 12th August, 1977.